

## Central Administrative Tribunal Jammu Bench, Jammu



T.A. No. 4543/2020  
(S.W.P. No. 2384/2015)

Wednesday, this the 28<sup>th</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Ghulam Mohi-ud-Din Dar (age 34 years)  
s/o Mohammad Ismail Dar  
r/o Rakhi Hajin Pribal, Bandipora
2. Bashir Ahmad Malik (age 34 years)  
s/o Gh. Qadir Malik  
r/o Hajin Bandipora
3. Abdul Hamid Dar (age 25 years)  
s/o Ghulam Mohi-ud-Din Dar  
r/o Hajin, Bandipora
4. Ishtiyaq Ahmad Dar (age 20 years)  
s/o Gh. Mohi-ud-Din Dar  
r/o Hajin Paribal, Bandipora

..Applicants

(Ms. Saima Mehboob, Advocate)

### VERSUS

1. State of J&K through  
Commissioner/Secretary to Govt.  
Housing Development Department,  
Civil Secretariat, Srinagar
2. Director, Urban Local Bodies, Kashmir at Srinagar
3. Additional District Development Commissioner,  
Bandipora (Administrator Municipal  
Committee Bandipora)
4. Executive Officer, Municipal Committee, Hajan

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of SWP No.2384/2015, filed before the Hon'ble High Court of Jammu & Kashmir, in which the relief was claimed against the Municipal Committee of Jammu & Kashmir. The Tribunal does not have jurisdiction in respect of matters pertaining to Municipal Committee. Therefore, the Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir.

**( Aradhana Johri )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**April 28, 2021**  
/sunil/maya/dsn/